

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE EIGHTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 26539 OF 2025

Between:

Joint Venture of Tata Projects Limited and Raghava Constructions, 1-7-80 to 87, Mithona Towers-1, Prenderghast Road, Secunderabad, Hyderabad, Telangana- 500 003 Represented by its DGM of Finance and Accounts Mr. Suresh Singhvi, S/o Jodhraj Ji Singhvi, Aged 45 years, R/o. Girwa, PO. Udaipur Shastri Circle, Udaipur, Rajasthan-313001

...PETITIONER

AND

1. The Joint Commissioner of State Tax, Begumpet Division, H.No. 6-3-789, 6th Floor, Pavani Prestige, Ameerpet, Hyderabad - 500 016.
2. The Deputy Commissioner of State Tax,, Begumpet-STU-1, Begumpet Division, H. No. 6-3-789, 5th Floor Pavani Prestige, Ameerpet, Hyderabad 500 016.
3. State of Telangana, Through Principal Secretary to Government, Revenue Department (Commercial Tax), Hyderabad, Telangana

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order, or direction more particularly one in the nature of writ of mandamus declaring that revision notice in Form GST RVN 01 bearing RFN No. MA360525152586M dated 26/05/2025 issued by the 1st Respondent under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay operation of impugned revision notice in Form GST RVN 01 bearing RFN No. MA360525152586M dated 26/05/2025 issued by the Respondent No. 1.

Counsel for the Petitioner : M/S P V PRASAD ASSOCIATES

**Counsel for the Respondents: SRI SWAROOP OORILLA, SPECIAL GP FOR
STATE TAX**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.26539 of 2025

ORDER:

Learned counsel Sri P.Venkat Prasad appears for the petitioner.

Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, appears for the respondents.

2. The writ petition has been preferred for the following relief:

“For the reasons stated in the accompanying affidavit, it is humbly prayed that this Hon'ble Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus declaring that revision notice in Form GST RVN 01 bearing RFN No.MA360525152586M dated 26-05-2025 issued by the 1st Respondent under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice apart from being violative of Articles 14 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same and pass such further or other order(s) as this Hon'ble Court may deem fit and proper in the circumstances of the case.”

3. Learned counsel for the petitioner, after arguing for some time, seeks permission of this Court to withdraw the writ petition with liberty to the petitioner to appear and file reply affidavit to the impugned show cause notice before the competent authority.

4. Learned Special Government Pleader for State Tax reports no objection.

5. Accordingly, the writ petition is dismissed as withdrawn with the aforesaid liberty. It is made clear that this Court has not expressed any opinion on the merits of the case. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Joint Commissioner of State Tax, Begumpet Division, H.No. 6-3-789, 6th Floor, Pavani Prestige, Ameerpet, Hyderabad - 500 016.
2. The Deputy Commissioner of State Tax, Begumpet-STU-1, Begumpet Division, H. No. 6-3-789, 5th Floor Pavani Prestige, Ameerpet, Hyderabad 500 016.
3. Through The Principal Secretary to Government, Revenue Department (Commercial Tax), The State of Telangana, Hyderabad,
4. One CC to SRI M/S P V PRASAD ASSOCIATES Advocate [OPUC]
5. One CC to SRI SWAROOP OORILLA, Special Govt Pleader for State Tax Advocate [OPUC]
6. Two CD Copies

PVL

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HIGH COURT

DATED:08/09/2025

ORDER

WP.No.26539 of 2025



**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

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12/11/25